Antiques of Goa

t2110-G. SHRI SANTOSH KUMAR SAHU:

SHRIMATI AZIZA IMAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's atten tion has been drawn to the press re port which appeared in the Blitz, dated November 22, 1980, under the caption "stripping Goa of its Anti ques

(b) if so, what are the details thereof; and

(c) what action Government propose to take to recover those precious antiques?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA); (a) Yes, Sir.

(b) and (c) The information is being collected and will be laid on the Table of the House.

Refusal Of visas to foreign nationals *i* to altenfl the Ijtema of the Jamaat-e-Islami-e-Hind

+2110-H. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that foreign nationals invited to participate in the Ijtema of the Jamaat-e-Islami. e-Hind at Hyderabad in February 1981 were refused visas by the Indian Missions abroad;

tPreviously Unstarred Question 1931 transferred from the 13th March, 1981.

'^Previously Unstarred Question 2163 transferred from the 13th March, 1981.

(b) if *so*, what ai^e the names of the invitees who were refused and the names and designations of those who managed to attend the Ijtema:

to Questions

(c) what are the reasons for the refusal;

(d) whether it is a fact that the Prime Minister sent a message of greetings to the Ijtema; and

(e) if so, what is the text theieof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA); (a) and (b) The Ijtema (Annual conference) of the Jamaat-e-Islami-e-Hind was not a function organised or sponsored by Government. Government have, therefore, no specific information about the names of persons who were invited to attend the conftrence or had attended it.

(c) The grant of visas to foreign nationals to visit India naturally depends on the decisions taken by the Government of India or its authorised representatives from time to time taking into account the national interest.

(d) No, Sir.

(e) Does not arise.

Setting up of plants tor production of Nitrous Oxide

§2110-1. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that new plan s for producing nitrous oxide are not being allowed to be set up which has created a scarcity of anaesthetics all over the country;

(b) if so, what are the reasons therefor; and

§PreviousIy Unstarred Question 2265 transferred from the 16th March, 1981. (c) whether giving licences to new entrepreneurs will be considered immediately to ensure adequate and urgent supply of anaesthetics to hospitals for shortage of which operations are being cancelled all over?

THE MINISTER OF STATE IN THE MINISTRY OP INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir.

(b) Does not arise.

(c) The manufacture of industrial gases, including nitrous oxide, is no longer subject to constraints of licensing, Accordingly except for MRTP houses and FERA companies, any other unit can establish fresh capacity without a licence in an area which is not prohibited under the present locational policy of Government,

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PAPERS LAID ON THE TABLE

[Mr. Deputy Chairman in the Chair]

MR. DEPUTY CHAIRMAN: Papers to be laid.

SHRI BHUPESH GUPTA (West Bengal): Sir, before this, regarding the list of Business, I would say that there is no item indicating that the Government would be making a statement suo *motu* on the strike by the public sector workers.

MR. DEPUTY CHAIRMAN: We are taking it up after this.

SHRI BHUPESH GUPTA; If the Government states the position, that would be better,

MR. DEPUTY CHAIRMAN: FOR that, time has already been allotted, (interruptions) No, not at this time.

to Q[^]iestions

(ii) Report and Accounts (1979-80) of the Hindustan Photo Films Manui'acturling'', Company Limited Ootacamund *ana* related papers.

II. The Cement Control (Ree:ulation of Production) Order, 1981

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I Sir, I beg to lay on the Table:

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Fourth Annual Report and Accounts of the Burn Standard Company Limiited, Calcutta, lor the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) StatementbyGovernmentacceptingtheabovereport.[PlacedinLibrary.SeeNo.LT-2049/81 for (a) and (b).]

(ii) (a) Nineteenth Annual Report and Accounts of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasong for the delay in laying the document mentioned at (1) (ii) (a) above.

[Placed in Libray. *See* No. LT-2047/81 for (1) (ii) (a) and (b) and (2).]

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